

(1)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No 3274/1992

Wednesday this the 6th day of November, 1996.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

Shri Mahesh Kumar
Khalasi Under C.O.O.
Northern Railway Carriage & Wagons
Delhi Division, resident of
House No.C.2 Block No.73,
Railway Colony, Tuglakabad, Delhi. Applicant
Vs.

1. Union of India through the
General Manager, Northern Railway,
Baroda House, New Delhi.
2. Divisional Railway Manager,
Northern Railway, Chelmsford Road,
New Delhi-110055.
3. Divisional Personnel Officer,
Northern Railway, DRM'S Office,
Chelmsford Road, New Delhi. ... Respondents

The application having been heard on 6.11.1996
the Tribunal on the same day delivered the following;

ORDER

CHETTUR SANKARAN NAIR(J), CHAIRMAN

Applicant seeks a direction to include
his name in the Select List of Welders. Respondents
submit that applicant being an unscreened casual
labour he could not be considered for inclusion
in the regular select list. As a casual labour, that too
unscreened, applicant has no right for placement. We
dismiss the application. No costs.

Dated the 6th November, 1996.

S.P. BISWAS
ADMINISTRATIVE MEMBER

Chettur Sankaran Nair
CHETTUR SANKARAN NAIR(J)
CHAIRMAN

ks.